Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 21st April, 2023 is published together with Statement of Objects and Reasons for general information:—

L.A Bill No. 22 of 2023

A Bill to Repeal certain Enactments

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fourth Year of the Republic of India as follows:—

1. This Act may be called the Tamil Nadu Repealing (Third) Act, 2023.

Short title.

2. The enactments specified in the Schedule are hereby repealed.

Repeal of certain enactments.

3. Notwithstanding the repeal of the enactments under section 2,—

Savings.

Tamil Nadu Act XXVI of 1948. Tamil Nadu Act XXX of 1956. Tamil Nadu Act 27 of 1963. Tamil Nadu Act 31 of 1963. Tamil Nadu Act 30 of 1964. Tamil Nadu Act 31 of 1964. Tamil Nadu Act 32 of 1964. Tamil Nadu Act 39 of 1964. Tamil Nadu Act

11 of 1973. Tamil Nadu Act 31 of 1973. Tamil Nadu Act

I of 1908.

Tamil Nadu Act

Tamil Nadu Act

Tamil Nadu Act

Tamil Nadu Act

27 of 1963.

Tamil Nadu Act

31 of 1963.

Tamil Nadu Act

31 of 1964.
Tamil Nadu Act
32 of 1964.
Tamil Nadu Act
39 of 1964.
Tamil Nadu Act
11 of 1973.

XXX of 1947.

XXVI of 1948.

XXX of 1956.

(a) any claim or proceeding pending before any Assistant Settlement Officer, Settlement Officer or Director of Settlements under the Tamil Nadu Estates (Abolition and Conversion into Ryotwari) Act, 1948, the Tamil Nadu Estates (Supplementary) Act, 1956, the Tamil Nadu Lease-holds (Abolition and Conversion into Ryotwari) Act, 1963, the Tamil Nadu Inams (Supplementary) Act, 1963, the Tamil Nadu (Transferred Territory) Ryotwari Settlement Act, 1964, the Kanyakumari Sreepandaravaka Lands (Abolition and Conversion into Ryotwari) Act, 1964, the Tamil Nadu (Transferred Territory) Thiruppuvaram Payment Abolition Act, 1964, the Kanyakumari Sreepadam Lands (Abolition and Conversion into Ryotwari) Act, 1964, the Kanyakumari Sreepadam Lands (Abolition and Conversion into Ryotwari) Act, 1972 or the Tamil Nadu Levy of Ryotwari Assessment on Free-hold Lands Act, 1972, as the case may be, shall stand transferred to the Commissioner of Land Administration, Chennai with effect on and from the date of commencement of this Act and be heard and disposed of, as if these Acts have not been repealed and the order passed by the Commissioner of Land Administration shall be final;

(b) all cases and other proceedings pending on the date of commencement of this Act before any Tribunal, Appellate Tribunal, Special Tribunal or Special Appellate Tribunal under the Tamil Nadu Estates Land Act, 1908, the Tamil Nadu Estates Land (Reduction of Rent) Act, 1947, the Tamil Nadu Estates (Abolition and Conversion into Ryotwari) Act 1948, the Tamil Nadu Estates (Supplementary) Act, 1956, the Tamil Nadu Lease-holds (Abolition and Conversion into Ryotwari) Act, 1963, the Tamil Nadu Inams (Supplementary) Act, 1963, the Kanyakumari Sreepandaravaka Lands (Abolition and Conversion into Ryotwari) Act, 1964, the Tamil Nadu (Transferred Territory) Thiruppuvaram Payment Abolition Act, 1964, the Tamil Nadu (Transferred Territory) Jenmikaram Payment Abolition Act, 1964 or the Kanyakumari Sreepadam Lands (Abolition and Conversion into Ryotwari) Act, 1972, as the case may be, shall be continued to be heard and disposed of by that Tribunal, Appellate Tribunal, Special Tribunal or Special Appellate Tribunal in accordance with the provisions of these Acts, as if these Acts had not been repealed;

(c) tasdik allowance payable to religious, educational or charitable Tamil Nadu Act institutions, on the date of commencement of this Act, under the Tamil Nadu Estates (Abolition and Conversion into Ryotwari) Act, 1948, the Kanyakumari Sreepandaravaka Lands (Abolition and Conversion into Ryotwari) Act, 1964, The Tamil Nadu (Transferred Territory) Thiruppuvaram Payment Abolition Act, 1964 and the Tamil Nadu (Transferred Territory) Jenmikaram Payment Abolition Act, 1964, shall be continued to be paid, as if these Acts had not been repealed.

XXVI of 1948. Tamil Nadu Act 31 of 1964. Tamil Nadu Act 32 of 1964. Tamil Nadu Act 39 of 1964.

THE SCHEDULE

REPEALS

(See section 2)

S.No.	Year	Number	Short Title
(1)	(2)	(3)	(4)
1.	1862	IV	The Tamil Nadu Enfranchised Inams Act, 1862.
2.	1866	IV	The Tamil Nadu Enfranchised Inams Act, 1866.
3.	1869	VIII	The Tamil Nadu Inams Act, 1869.
4.	1908	1	The Tamil Nadu Estates Land Act, 1908.
5.	1947	XXX	The Tamil Nadu Estates Land (Reduction of Rent) Act, 1947.
6.	1948	XXVI	The Tamil Nadu Estates (Abolition and Conversion into Ryotwari) Act, 1948.
7.	1955	XXIII	The Pudukkottai (Settlement of Inams) Act, 1955.
8.	1956	XXX	The Tamil Nadu Estates (Supplementary) Act, 1956.
9.	1963	27	The Tamil Nadu Lease-holds (Abolition and Conversion into Ryotwari) Act, 1963.
10.	1963	31	The Tamil Nadu Inams (Supplementary) Act, 1963.
11.	1964	30	The Tamil Nadu (Transferred Territory) Ryotwari Settlement Act, 1964.
12.	1964	31	The Kanyakumari Sreepandaravaka Lands (Abolition and Conversion into Ryotwari) Act, 1964.
13.	1964	32	The Tamil Nadu (Transferred Territory) Thiruppuvaram Payment Abolition Act, 1964.
14.	1964	39	The Tamil Nadu (Transferred Territory) Jenmikaram Payment Abolition Act, 1964.
15.	1973	11	The Kanyakumari Sreepadam Lands (Abolition and Conversion into Ryotwari) Act, 1972.
16.	1973	31	The Tamil Nadu Levy of Ryotwari Assessment on Free-hold Lands Act, 1972.

STATEMENT OF OBJECTS AND REASONS

The Hon'ble High Court of Madras in its common order dated 29.04.2022 in W.P.Nos.14418 of 2003, 13723 of 2004, 1635 & 2401of 2021, wherein an order of the Government setting aside a settlement patta granted under the Tamil Nadu Estates (Abolition and Conversion into Ryotwari) Act, 1948 was challenged, while dismissing all the Writ Petitions, was of the view that by efflux of time, the ryotwari lands would have now lost its character as such lands and the ryotwari enactments have outlived their life. The High Court has also observed in the aforesaid order that all of the Inam Estate Acts require repealing as they have served their purpose for which they were enacted and the same were no longer required. Accordingly, the High Court has directed to take necessary steps to find out the Acts which have outlived their requirement and purpose and take concrete and necessary action for repealing such enactments in consultation with the Law Commission.

- 2. The Government, on consideration of the aforesaid order of the said High Court, in consultation with the State Law Commission, have decided to repeal the following sixteen obsolete and redundant laws, namely:—
 - (1) The Tamil Nadu Enfranchised Inams Act, 1862.
 - (2) The Tamil Nadu Enfranchised Inams Act, 1866.
 - (3) The Tamil Nadu Inams Act, 1869.
 - (4) The Tamil Nadu Estate Land Act, 1908.
 - (5) The Tamil Nadu Estates Land (Reduction of Rent) Act, 1947.
 - (6) The Tamil Nadu Estates (Abolition and Conversion into Ryotwari) Act, 1948.
 - (7) The Pudukkottai (Settlement of Inams) Act, 1955.
 - (8) The Tamil Nadu Estates (Supplementary) Act, 1956.
 - (9) The Tamil Nadu Lease-holds (Abolition and Conversion into Ryotwari) Act, 1963.
 - (10) The Tamil Nadu Inams (Supplementary) Act, 1963.
 - (11) The Tamil Nadu (Transferred Territory) Ryotwari Settlement Act, 1964.
 - (12) The Kanyakumari Sreepandaravaka Lands (Abolition and Conversion into Ryotwari) Act, 1964.
 - (13) The Tamil Nadu (Transferred Territory) Thiruppuvaram Payment Abolition Act, 1964.
 - (14) The Tamil Nadu (Transferred Territory) Jenmikaram Payment Abolition Act, 1964.
 - (15) The Kanyakumari Sreepadam Lands (Abolition and Conversion into Ryotwari) Act, 1972.
 - (16) The Tamil Nadu Levy of Ryotwari Assessment on Free-hold Lands Act, 1972.
 - 3. The Bill seeks to give effect to the above decision.

S. REGUPATHY, Minister for Law.

Secretariat, Chennai-600 009, 21st April 2023.

K. SRINIVASAN, Secretary.